## CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM

O.A.No.305/2004

Friday this the 23rd day of April 2004

CORAM:

HON'BLE MR.K.V.SACHIDANANDAN, JUDICIAL MEMBER HON'BLE MR.H.P.DAS, ADMINISTRATIVE MEMBER

Mrs. Evilin Daniel, W/o Joseph George Assistant Regional Passport Office, Kochi R/o Qrs.No.2/1, Passport Office Quarters, Perumanoor, Kochi-5.

Applicant.

(By Advocate Mr.T.C.Govindaswamy)

Vs.

- 1. Union of India represented by the Secretary to the Govt of India, Ministry of External Affairs, New Delhi.
- The Joint Secretary(PV)
  Ministry of External Affairs, New Delhi.
- The Under Secretary(PV)
  Ministry of External Affairs, New Delhi.
- 4. The Regional Passport Officer Regional Passport Office, Kochi.

Respondents

(By Advocate Mr.C.Rajendran, SCGSC)

This application having been heard on 23rd April 2004 the Tribunal on the same day delivered the following:

HON'BLE MR.K.V.SACHIDANANDAN, JUDICIAL MEMBER.

The applicant is aggrieved by Annx.Al transfer order dated 25.3.2004 from Cochin to Trichy. The applicant is presently working as an Assistant in the office of respondent No.4 and her husband is employed at Kochi in the Civil Supplies Department of the State of Kerala. It is averred that her daughter is of 8 years and studying at Kochi. It is also pleaded that the applicant underwent 3 Surgery and not in a good health. Aggrieved by Annx.Al transfer order, the applicant seeks for the following relief:



- "a) Call for the records leading to the issue of Annx.Al and quash the same to the extent it relates to the applicant.
- b) Direct the respondent to allow the applicant to continue in her present station as if Al order has not been issued at all.

Award costs of and incidental to this application."

- 2. When the case came up for admission, the learned counsel of the applicant submitted that the representation Annx.A7 dated 1.4.2004 is still pending with the respondent No.2 and has not been disposed of. She is satisfied that a direction be given to the 2nd respondent to dispose of the representation Annx.A7 within a specified time. The learned counsel for the respondents has no objection to adopt such a course.
- 3. In the interest of justice, we direct that the said representation Annx. A7 may be disposed of by the 2nd respondent within a time frame of two months and give a speaking reply to the applicant. In the interest of justice we also direct the respondents not to relieve the applicant from the present post until the representation is considered and disposed of.

Dated the 23rd day of April, 2004

K-1.26

(H.P.Das) Administrative Member

(K.V.Sachidanandan) Judicial Member.

kkj